

ITEM NO.15+32

COURT NO.2

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 22305/2023

(Arising out of impugned final judgment and order dated 26-07-2022 in WP(C) No. 14446/2020 passed by the High Court Of Orissa At Cuttack)

THE STATE OF ODISHA & ORS.

Petitioner(s)

VERSUS

JAJNASENI MISHRA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.132095/2023-CONDONATION OF DELAY IN FILING and IA No.132091/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.132099/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

WITH

Diary No(s). 18014/2023 (XI-A)

(FOR ADMISSION and I.R. and IA No.120518/2023-CONDONATION OF DELAY IN FILING and IA No.120519/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 25454/2023

([TO BE TAKEN UP ALONG WITH ITEM NO.15 I.E. Diary No. 22305/2023.].....FOR ADMISSION and I.R. and IA No.142544/2023-CONDONATION OF DELAY IN FILING and IA No.142546/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 31-07-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Ravi Prakash Mehrotra, Sr. Adv.
Mr. Apoorv Srivastava, Adv.
Mr. Jogy Scaria, AOR

Mr. Joby P. Varghese, AOR
Mr. Upamanyu Sharma, Adv.
Mr. Shahid Akhtar, Adv.

Ms. Anindita Pujari, AOR

For Respondent(s)

Mr. Hitendra Nath Rath, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

There is undoubtedly an inordinate delay in preferring the special leave petitions.

Learned counsel for the petitioner(s) submits that in SLP (C) No.12176/2023 notice was issued on 01.5.2023 after condoning the delay.

List along with SLP (C) No.12176 of 2023 at the earliest.

**(RASHMI DHYANI PANT)
COURT MASTER**

**(POONAM VAID)
COURT MASTER**